

National Company Law Tribunal

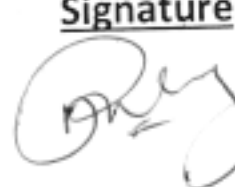
Allahabad Bench

CP NO. (IB) 20/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE COMPANY: Punjab National Bank vs Kunj Forging Pvt Ltd

SECTION OF THE COMPANIES ACT: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Harshul Bhatnagar	Advocate	Petitioner	
2.				

CP No. (IB) 20/ALD/2018

Sri Harsul Bhatnagar for the Financial Creditor.

The present case is filed as a fresh case under section 7 of I & B
Code against the Corporate Debtor Company.

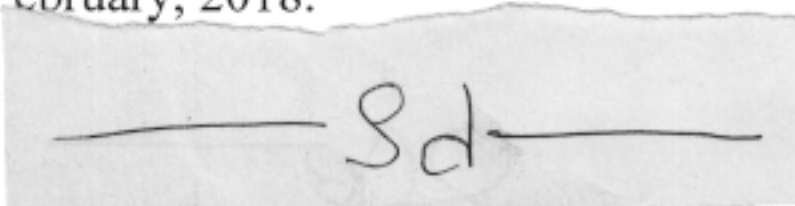
The Registry is directed to make scrutiny of the same and to
furnish its report. Further, a formal notice as per settled practice of this
Tribunal to be issued to the Corporate Debtor Company to invite their
objection/ comments, if any, to the present I & B petition.

The petitioner is further directed to communicate a copy of this
order along with complete set of application to the Corporate Debtor
Company.

The matter to be listed on 26th February, 2018.

Date: 01/02/2018

Typed by
Jyoti
(Stenographer)



H.P. Chaturvedi,
Member(Judicial)